



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
THIRD SESSION**

**THE KARNATAKA TOWN AND COUNTRY PLANNING (AMENDMENT)  
BILL, 2014**

**(L.A. Bill No. 30 of 2014)**

A Bill further to amend the Karnataka Town and Country Planning Act, 1961.

Whereas it is expedient further to amend the Karnataka Town and Country Planning Act, 1961, (Karnataka Act 11 of 1963) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-fifth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Town and Country Planning (Amendment) Act, 2014.

(2) It shall come into force at once.

**2. Amendment of section 68C.**- In the Karnataka Town and Country Planning Act, 1961 (Karnataka Act 11 of 1963) (herein after referred as the principal Act) in section 68C, after sub-section (3), the following shall be inserted, namely:-

"(4) The audited accounts and the report of every Planning Authority shall be laid before each House of the State Legislature, as soon as may be, after it is received by the Government".

**3. Substitution of section 68D.**- For section 68D of the principal Act, the following shall be substituted, namely:-

**" 68D. Annual Reports.-** (1) Every Planning Authority shall prepare for every year a report of its activities under this Act during that year and submit the report to the State Government and the Board in such form on or before such date as may be prescribed.

(2) Every such report of the Planning Authority shall be laid before each House of the State Legislature, as soon as may be, after it is received by the Government".

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary further to amend the Karnataka Town and Country Planning Act, 1961 (Karnataka act 11 of 1963) to make provisions to place the Accounts and Audit report and Annual reports of every planning Authority before both the Houses of the State Legislature.

Hence, the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative measure.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

**Clause 3:** In section 68D sought to be substituted in this clause, sub-section (1) empowers to the State Government to make rules regarding the form and the date before which the Annual Report of the Planning Authorities to be submitted to the State Government and the Board.

The proposed delegation of Legislative powers is normal in character

**VINAY KUMAR SORAKE**  
Minister for Urban Development

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA TOWN AND COUNTRY PLANNING  
ACT, 1961 (KARNATAKA ACT 11 OF 1963)****XX****XX****XX**

**68D. Annual Reports.**—Every Planning Authority shall prepare for every year a report of its activities under this Act during that year and submit the report to the State Government and the Board in such form on or before such date as may be prescribed.

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